

14.26 hrs.

INDUSTRIAL DISPUTES (AMENDMENT) BILL*

(Amendment of section 15)

Shri Ram Krishan (Mahendergarh): I beg to move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

The Motion was adopted.

Shri Ram Krishan: I introduce the Bill.

14.36½ hrs.

COMMISSIONS OF INQUIRY (AMENDMENT) BILL*

(Amendment of section 8)

Shri Ram Krishan: Sir, I beg to move for leave to introduce a Bill further to amend the Commissions of Inquiry Act, 1952.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Commissions of Inquiry Act, 1952."

The Motion was adopted.

Shri Ram Krishan: I introduce the Bill.

14.37 hrs.

MINIMUM WAGES (AMENDMENT) BILL*

(Amendment of the Schedule)

Shri Ram Krishan: Sir, I beg to move for leave to introduce a Bill further to amend the Minimum Wages Act 1948.

*Published in the Gazette of India dated 12th December, 1958.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Minimum Wages Act, 1948."

The Motion was adopted.

Shri Ram Krishan: I introduce the Bill

14.37½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the preamble and substitution of article 38)

Shri Rajendra Singh (Chapra): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

Shri Rajendra Singh: I introduce the Bill.

14.37½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 136, 226, 227, 228 and 329)

Shri Shree Narayan Das (Darbhanga): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Extraordinary Part II—Section 2.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

Shri Shree Narayan Das: I introduce the Bill.

14.38 hrs.

SIKH GURDWARAS BILL—contd.

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by Sardar A. S. Saigal on the 28th November, 1958, namely:

"That the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith be circulated for the purpose of eliciting opinion thereon by the 30th March, 1959."

Out of 3 hours allotted for discussion of this Bill, 9 minutes were taken up on the 28th November, 1958, and 2 hours 51 minutes are now available.

Sardar A. S. Saigal may continue his speech.

Shri Easwara Iyer (Trivandrum): Sir, I rise on a point of order. My point of order consists of two parts. This Bill involves expenditure from the Consolidated Fund and under Article 117(3) the hon. Member ought to have obtained the recommendation of the President for consideration of the Bill before it is passed. The second point which I would place before you is with respect to rule 69 of the Rules of Procedure. Rule 69 says:

"A Bill involving expenditure shall be accompanied by a financial memorandum which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the

recurring and non-recurring expenditure involved in case the Bill is passed into law."

In amplification of my point of order, I would invite your kind attention to clause 12 at page 7 of the Bill. Clause 12(1) says:

"For the purpose of deciding claims made in accordance with the provisions of this Act, the Central Government may from time to time appoint one or more Tribunals consisting of—"

So, it contemplates the appointment of tribunals.

Another clause is clause 34 which deals with the election of members of the Board and preparation of electoral rolls which involves expenditure.

Another clause is clause 49 which speaks of the appointment of a Commission and sub-clause (3) of this clause would itself show that expenditure is involved. It says:

"The net expenses arising from the appointment of the Commission including the remuneration of its member, officer and the staff shall be defrayed by the Board".

Sub-clause (4) says:

"Any sum due to the Central Government under the provisions of sub-section (3) shall, if not recovered within a year after a demand has been made, be recoverable, as if it were an arrear of land revenue".

So, this Bill involves expenditure on the part of the Central Government. Of course, the answer might come that regarding some of this expenditure the Board which is contemplated to be appointed must incur a part of the expenditure